

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 1273**  
ANSWERED ON 05/12/2024

**NATIONAL SPORTS FEDERATIONS**

1273. DR. ANIL SUKHDEORAO BONDE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government has taken any steps to ensure that the National Sports Federations are being governed in an efficient and transparent way; and
- (b) if so, the details thereof?

**ANSWER**

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(DR. MANSUKH MANDAVIYA)

(a) & (b) The Governance of recognized National Sports Federations (NSFs) is regulated in terms of the provision of the National Sports Development Code of India, 2011 ("Sports Code"). The adherence to the provisions of the Sports Code is an ongoing and continuous exercise and the Ministry constantly monitors the National Sports Federations (NSFs) with regard to the observance of the provisions of Sports Code by them. The Ministry ensures that recognised NSFs abide by the basic and cardinal principles, such as age & tenure restrictions in respect of office bearers of the NSFs, conduct of fair and transparent elections, protection of athletes' interests, etc. The Government insists on observance of the provisions of the Sports Code by the NSFs to maintain their recognition on year-to-year basis. Wherever any such violations are noticed, necessary action including suspension, non-renewal of annual recognition and withdrawal of recognition is taken.

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